

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 871 of 2020

IN THE MATTER OF:

**BCIL Red Earth Developers Pvt. Ltd.
Ministry of Corporate Affairs
Through, Registrar of Companies, Karnataka**

...Appellant

Versus

**Amit Chandrakant Shah,
Resolution Professional & Ors.**

...Respondents

Present:

For Appellant: Mr. Vishal Mittal, Advocates.

For Respondents: Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for R-1.

Mr. Thomas Vellapally, Advocate for R-5.

ORDER
(Through Virtual Mode)

19.01.2021: Reply affidavit filed by Respondent No. 1 is taken on record. Mr. Thomas Vellapally, Advocate appears on behalf of Respondent No. 5. He is given two weeks' time to file reply affidavit alongwith vakalatnama. Rejoinder, if any may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgements may be file by the parties alongwith their pleadings.

There is no representation on behalf of Respondent Nos. 2, 3, 4 & 6. Let their appearance be awaited.

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Shri Vishal Mittal, Advocate appearing on behalf of the Appellant submits that though the matter had been allotted to him earlier Ms. P. S. Singh, Advocate had been appearing. He submits that he had been engaged right from the inception of the case and it may be treated accordingly.

Post the appeal 'for admission (after notice)' on **22nd February, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc